the Tatas says that their representative had, made in the relevant words and Constitudiscussions with the le 1 Government ...

MR. DEPUTY CHAIRMAN: No, please. You have first to obtain the permission of the Chairman.

SHRI BHUPESH GUPTA: I hope you will kindly consider it so that I have the permission of the Chairman to lay it on the Table of the House so that the Members can see what is happening I am rendering service to the House. Why do you deny that service to the House?

MR. DFPUTY CHAIRMAN. I have called Mr. Krishnaswamy.

SHRI BHUPESH GUPTA: I do not know what the hon'ble Members feel.

MR. DEPUTY CHAIRMAN: a procedural matter. All matters cannot be discussed on the floor of the House

SHRI BHUPESH GUPTA: It is connected with the Supreme Court.

THE CONSTITUTION (THIRTIETH AMENDMENT) BILL, 1972—contd

SHRI K. A. KRISHNASWAMY (Famil Mr. Deputy Chairman, Sir, I use to support this Constitution Amendment Bill moved by the hon'ble Law Minister with all the strength at my command. Su the Indian Constitution came into operation; on the 26th of January. 1950 and up to now Parliament has exercised its powers to amend the Constitution under Article 368 more than once in which 29 amendments have been so far made in the provisions of the Constitution. The process of democracy is really based on the docttine that you make progress on the strength of reason and test the validity of your steps in the light of experience. If experience shows that words laid down in the Constitution were inadequate or mappropriate or have been erroneously interpreted,

Table of the House. The memorandum of reason requires that amendment should be tional process allowed to function in aid of the basic objectives of the Constitution That is the reasonable conclusion any student of democracy and Constitutional law would draw from the amendments so far made.

> In this background, Sir, I wish to look at the Constitution Amendment Bill Bill seeks to achieve a few laudable objects The main features of the proposed amendment are to remove the discrimination based merely on the value of the property and to give to the rich and the poor litigant an equal chance of going to the Supreme Court, to remove the unnecessary burden on the Supreme Court, and to give finality to the judgment of the High Court. Further, a change of procedure also has been effected in this Bill.

> A new clause has been added which says that only those cases will be allowed to go to the Supreme Court by way of leave of appeal which involve substantial questions of law of general importance and where in the opinion of the High Court such questions need to be decided by the Supreme Court

> In this connection, Sir, I would like to emphasise that the new measure provides the absolute power in the hands of the High Court. My submission would be, instead, it could be made reasonable by incorporating suitable provisions in the amending Bill

The provision may be as follows:

"Where the matter relates to vires of an Act (Central or State) or a rule made thereunder; or

Where there is a difference of opinion between one or more High Courts;

The High Court shall grant leave."

In fact, it has been stressed by the eminent jurist Justice Pathanjali Sastri that cases of vires of an Act or even rule, it would be incumbent upon the

[Shri k A Krishnaswamy]

Court to grant leave to appeal to the Supreme Court

Again where the matter is heard by a Division Bench of the High Court in the very first instance or where again it is heard by a full Bench consisting of three or more judges, as the case may be, the High! Court should have no option in the grapt of leave

All these, I endeavour to point out not with a view to belittling the High Court or again not because of lack of confidence in the High Court, but in order that these principles may serve as guidelines provide a uniform guide to all the High Courts in India The descretion, instead of being uncanalised may be exercised on sound principles Otherwise, as is said of the English Courts that equity varied according to the Chancellor's foot, the discretion is likely to be varying from one High Court to another

The next point that I would like to bring forth in this discussion is the question of clearance of arrears in the courts The recent statement made by the Shah Com mittee on the problem of arrears in High Courts reveals the true picture of the problem existing to-day Undoubtedly every effort must be made to see that justice is rendered speedily. It is well known that justice delayed is justice denied. The hon-Law Minister said in the Lok Sabhi the other day that not in one instance has the Government of India denied the request of any State Government for the appointment of additional Judges It is tound that in the last five years, the strength of the Judges has been increased from 245 to 324 in various High Courts As many as 38 additional Judges have been made permanent I feel very happy to note that the Government is taking earnest measures for the clearance of the arrears Further. Sir, I have learnt that very recently the strength of the Supreme Court also has rally I welcome this Bill This should have heen increased to 14 taken place long ago

But, Sir, coming as I do from the State of Tamil Nadu, I cannot be blind to the fact that there has not been proper representation to the Bench of the Court from my State I am not saying this in any narrow or parochial But our grievance is a genuine one and the demand is a just and legitimate one This can be seen evidently from the fact that it is singularly unfortunate that for more than 12 years none from the Madras High Court has been chosen to the Berch of the Supreme Court The last appointment from the Madras High Court was in

Sir it is no exaggeration to state—it is a fact-that the Madras High Court is a Chartered High Court The other Char tered High Courts, namely, Bombay and Calcutta, have been consistently due, if not over, representation on the Bench of the Supreme Court justifiable reason why our State alone should be discriminated against In this connection, what I would like to stress is that you cannot deal with Chartered High Courts in this cavalier fashion If the over representation to Bombay or Calcutta or even Punjab is to be maintained from the very inception of the Supreme Court, if another part of the country like Nadu is defined its due share, I am sorry to remind you that feelings may grow as if the honour of adorning the Bench of this greatest judicial institution is only for a favoured few and not for all

So, I earnestly request that the Law Minister may take adequate meisures to provide proper representation to Tarul Nadu in the Bench of the Supreme Court

With these words, I have great pleasure in supporting this very welcome measure Thank you

SHRI BHUPESH GUPTA Sir, gene-It is a minor improvement in the legal situation it is not what is sought to be made out

removes the discrimination rich and the poor in the matter of litiga-This is not so. That discretion in favour of the rich continues under our legal And I hope the Government will soon come forward with comprehensive meas es by way of amendment to the Constitution including the restructuring of our entire legal system so that this ano maly in our political life in our legal system, in our socio economic existence is removed This does nothing of the kind except that it now unables subject to the sanction of the High Court certain appe Is to come to the Supreme Court The cost of an appeal to the Supreme Court it the very initial stages is extremely high and that remains so According to our estimate the cost is like this Court fee comes to Rs 250, evclostyling etc costs Rs 150 Advocate on Record charges Rs 500 Admission fee for senior Rs 1040 That brings it to Rs 2040 Then security. Rs 2000, printing paper, etc Rs 500 to Rs 2000, statement of the case Rs 500 junior's fee-and the senior also comes in -nother Rs 800 hearing on the day-per day the senior charges-I am not talking about the big ones like my friend Мr Daphtary—Rs 1680 and Rs 500 and there is also another one may be lawyers wife or daughter or The second day daughter in law Rs 500 appeals etc cost Rs 2180 Therefore, in the first two days I think from the filing of the appeal you have to shell out Rs 10 700 Now what consola tion is it that the honourable High Court has given me the sanction to go to the Supreme Court? I have been given the sanction to go to the Supreme Court to be fleeced completely That is all I have won the right to go in black coat and white collar before the bar of the Supreme Court and to be watched by a combined estimable crowd of lawyers, judges, etc watching and enjoying it, then seniors, juniors, and the rest of them This is our legal system And you talk of equality How many people sitting here can afford | to spend in the very first two or three days of hearing Rs 10,700? I should like to sation picture

It is suggested in some quarters as if it know who can ifford that among you here between the granting that you are drawing full allowances attending here everyday Very few And yet we talk of you can afford it here as if things have been done is not so It is there we must come to grips with the problem if we want to hold the balance of justice in an evenhanded The scales of justice are loaded manner in favour of the properties classes held in f wour of privileges and wealth, sometimes visibly sometimes invisibly And that is Palkiwala is not for what is happening vou and me Palkiwala is meant for Mr J R D Tata whose memorandum I want to liv on the Table of the House got it here

> MR DEPUTY CHAIRMAN M. Bhupesh Gupta please keep to the subject

> SHRI BHUPESH GUPTA It is relevant Leave alone big cases

> Look at this bulky memorandum that How much it takes to Tata has written write a memorandum of this type by an ordinary client? Tata has written memorandum to be submitted to the Prime Minister and in that memorandum he says that in the course of the past few months Tita's representatives had discussions with high Government spokesmen and so on I said this to make out a point. Now are we going to compete with these people in courts of law? Their representances come here and discuss about compensation and other things with high Government officials The general insurance compensation been increased by Rs 5 crores partly because of Tata's memorandi m An Englishman has been given a higher compensation and my friend Shri Babubhai Chinal complains why an Indian should not be given more. He is justified from Indian point of view. Your criticism against the British is all right But I want neither you nor British to get anything

> SHRI BABUBHAI M CHINAI (Maha-I do not hold any share in any rashtra) insurance company, I can assure Therefore, I do not come into the compen-

SHRI BHUPESH GUPTA: When you! want to beat the British, I am with you. most of the time here.... We shall hit him together. But then after that, I would like to beat you....

SHRI BABUBHAI M. CHINAI: I know how to beat you also. Do not escape from that.

SHRI BHUPESH GUPTA: I say this because I want Shri Gokhale to pay attention to it. Here is our friend Shri Daphtary sitting. He was our former Attorney General. We have the advantage of having Attorneys General in succession. We had Shri Setalvad and now we have got Shri Daphtary. May be we will have Shri Niren De and then others will follow till we have this system of Attorney General means very little to the country. Now they are important personalities and eminent They figures in the legal world. should also consider this problem. First thing to be done is: Fix a maximum ceiling on fee for lawyers. Why should a lawyer be paid Rs. 6.000 and Rs. 1000? rix a ceiling and make it obligatory that payment should be made in cross cheques. Receipt of cash payment should disqualify a lawyer straightway....

SHRI BABUBHAI M. CHINAI: How are you going to find out that?

SHRI BHUPESH GUPTA: Being assounder-world payment, ciated with should know better.

SHRI BABUBHAI M. CHINAI: Under the table anybody can take money.

SHRI BHUPESH GUPTA: Somebody may run a way with somebody else's wife. Does it mean to say that there are no good marriages?

SHRI DAHYABHAI V. PATEL (Guia-What do you understand rat): about marriage?

SHRI BHUPESH GUPTA: You are

SHRI DAHYABHAI V. PATEL: wife is also here.

SHRI BHUPESH GUPTA: I pity your wife.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Are vou in favour of putting a ceiling on intelligence also?

SHRI BHUPESH GUPTA: If people have intelligence. Some people have neither ceiling nor floor nor intelligence. I am not talking about that.

Therefore, fix a ceiling and enforce it by law which should lay down this is the maximum for a particular appearance and this is the maximum for the whole case. keeping in view the social standards and ideals that we are preaching about, and the disparity of income and the rest of it. Then make it obligatory. My friend is when he asked: How can we keep a check on them? It is a problem. But then it is not only in the case of lawyers, but many That we can see later. others. come to an understanding on this issue and enforce it. Let there be a social sanction.

What is happening today? We find some lawyers having even their own relatives as their juniors and so on and earning money that way. We know how many lawyers are evading income-tax. Not all, but some lawyers are evading income-tax. Otherwise, explain to me how a lawyer earning about a lakh of rupees can accumulate in a matter of a few years several millions, two millions or three millions or so or can have millions of rupees worth of property if he is paying income-tax at the highest rate of, say, 95 per cent or 75 per cent? How is it possible? By no computation it is possible for him to leave that must of huge amount of money. How is it Yet, you find that our esteemable big lawyers die leaving a huge property some crores! How is it possible? If they

were earning one lakh of rupees per month month-that or fifty thousand rupees a itself is a big amount—they should not have been left with an income of more than ten thousand rupees and out of that you deduct for their expenses on books and other establishment charges. , If you do so, how could they have saved, for example, one lakh of rupees or even fifty thousand rupees every year in order to accumulate over, say, twenty years about ten lakhs or twenty lakhs of rupees? Explain it to me. There is no explanation. It is an open scandal today and I hope my lawyer friends will not take it amiss and I am not blaming any individual lawyer or lawyers as a whole. But I should say that some of them are pastmasters in evading income-tax some film artists and film stars. Therefore, I say, Sir, fix this thing and make it obligatory as far as the legal profession is Unless you do so, it is not This is my first suggestion with possible. regard to that.

MR. DEPUTY CHAIRMAN: You must wind up now.

Sir, SHRI BHUPESH GUPTA: they But, Sir, these are all are all smiling. and they will constructive suggestions accept some of them. But I may not be here at that time. Some of them will be here. You would know, if you go through all these volumes kept here, how many of my suggestions you have accepted. Only the time-lag is much. This is a very serious problem and I think that the Government should give thought to it and it should not be confused with ceiling on urban property or other such things. We can certainly fix the maximum income limit just as we have done in the case of other services. We have settled it in those cases and in the case of the legal profession also we can certainly settle what should be the maximum income, permissible income, of a lawyer. We have settled it for the judges.

Sir, somebody said that we should not

the Bench you do not become angels or divine creatures. You see, you are either taken from the Bar or you are recruited directly or promoted from below or some such method is there. Therefore, you have all the virtues and vices associated with You carry them with you, you others. carry your past with you, you carry your qualifications and attendant disqualifications, you carry all of them with you. Here, Sir, I have another suggestion to make. The system of appointment of judges should also change, because you have provided here that the High Court must give a certificate. But, how do I take it that the High Court will apply its mind properly or that proper social conditions there? Therefore, it is important to see who sits on the Benches. My suggestion in this regard is this: Judges should not be appointed, as at present, by the Executive only. As it is there in certain other countries, draw up a panel of names and place it before Parliament and Parliament should choose the judges. It will be a good thing for the nation knows that Parliament will exercise its responsibility properly and there is no reason to think that Parliament will discharge its responsibility in an irresponsible manner. You also need not think that it is not done in other countries. We are more responsible than many countries in this respect and we will do it properly.

Then, as far as the High Courts are concerned, let the Government draw up a panel, a list of eminent people, people of integrity, people without any connection with the vested interests or big business people who are progressive-minded and such a list should be prepared and it should go to the Assembly concerned.

Let the Parliament and the Assemblies concerned choose their Judges. way, we will guarantee one thing-a goo social sanction behind the appointmen' publicly given and publicly taken. then, a sense of responsibility will also g with it to the judges themselves. They wi gain our confidence that they are servin blame the judges. The moment you sit on use society after having a kind of dire

[Shri Bhupesh Gupta]

sanction from the society itself to fulfil certain social role apart from legal role, that is very very important. I make this suggestion. We should accept that. The restructuring of our High Courts and the Supreme Court has become very essential today for reorganising our legal system.

My friend Mr Daphtary quite rightly said that we cannot live in the days when we used to send our appeal to the Privv Yet we are still sputtually and Council morally tied to the digits of the Council We may not have been tied physically but we are tied mentally We have not yet freed ourselves from the cobwebs of the British legal system or for that matter from the Anglo Saxon ideas Why should we go to the Court and say 'My Lord'? Why My Lord? Why is My Lord said even now? Why do the judges come and sit in such funny dresses? Indian dress is very pleasant, why this imitation of the British? We are living in the 26th year of independence and our judges do not find a suitable Indian dress to wear to sit on he Benches Then when our appear before them, they go and address mitating the members of the British Bai Then, they must say fantastically 'My Lord' What is all this fun I cannot understand Therefore, Mr Daphtary, being a leader of the Bar, should try to exercise his own He should refuse to call them My Lord' and let us see what happens At Daphtary is more powerful that all he My Lords' sitting there on the Benhes

SHRI C K DAPHTARY I have had o opportunity of saying anything like that

SHRI BHUPESH GUPTA Therefore, say Why should these things be there' have been suggesting this thing to the overnment again and again Many Law linisters have come and gone but this My Lord' has never gone 'My Lord' has ver become even My Fail Lady', but Iy Lord' remains Yes, all the lawyers ve been doing it.

Then, take this blessed gown Why

should it be there in a warm country like ours, in a smouldering heat of Delhi? It is an English gown borrowed from the Inns of the Court from England have been wearing this and they do not know how like monkeys they look they think they are the elite of the society, justice up holding the scales of justice to mankind and saving humanity from injustice All these things, Su, are Therefore I suggest that entirely wrong the whole thing has to be gone into I can make many more criticisms but I do not wish to do so. I would like to repeat the two points that I have made today.

It is very very important for us to make justice available to the poor man not only in monetary terms but it should be such as it should socially ensure justice and at the same time does not place the rich people in an advantageous position. We have not liked demonstrations or legal terrorism of the Palkiwalas in the country any more That is what I want. That is why I would suggest the Government to abolish system. We should see that the common man gets assistance equal advantages and legal aid is provided to him whenever he is not in a position to find finances to pursue his case. He should be given legal assistance of the Government ungrudgingly

I suggest that at the Bar there should be a Collegium system of the lawyers under the aegis of the Government and the Collegium itself should try to distribute cases among their members more or less on the co-operative basis so that the poor man and the poor lawyers also—the poor lawyers have no case I should say—are helped and they are briefed properly and at the same time the poor clients are helped. In no case should the rich people have the advantage in our society.

this has begin somewhere. This is a beginning but this is really an eye-wash. We are going to support it but this does not even touch the fringe of the problem, the tedious problem of injustice and inequality in the matter of the administration of justice. We say all are equal in the

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eyes of law but in practice the poor man if no reasonable basis is put down and the rich man with his power privilege and wealth gets all the advantages of the law and law is prostituted to serve his class interests and to the detriment of the interests of the downtrodden masses

SHRI BABUBHAI M CHINAI Mr Deputy Chairman, Sir I would like to make one submission Mr Bhupesh Gupta in his speech, while describing the diess and other things of the Judges says that they look like monkeys This is derogatory to the highest Judges This is derogatory to our Judges The Law Minister was only the other day a Judge of the High Court of Bombay should have pro tested himself against this but I do not understand why he is silent. To say that the Judges of a High Court or the Supreme Court appear like monkeys is derogatory I strongly object to it and I would request you to expunge that word

(Interruptions)

MR DEPUTY CHAIRMAN Please take your seat

SHRI A N MULLA (Uttar Pradesh) Mr Dep it, Chairman, I rise at a time when the atmosphere of the House is really charged in a fashion that it would be difficult for people to appreciate the legal submissions that I would like to make in support of the Bill which has been placed before the House. Now the first thing on which one should concentrate is as to why this amendment has become necessary.

The Directive Principles contained in our Constitution include that there should be equality before the law for all the citizens The existing law was in of this country conflict with this fundamental right given to the citizens of this country for there was an anomaly between the rights of those whose cases involved a sum of Rs 20,000 or more and those whose cases did not involve such an amount There is a provision in our Constitution that if a reasonable basis can be found for making any discrimination it may be acceptable But

be can found for this discrimination then such a rule cannot be acceptable within the meaning of the Constitution of India The only two reasons which can be given as to why this discrimination should be made between those whose cases involve Rs 20 000 o more and those whose cases do not involve this amount are (1) that the law does not care for trivial wrongs and, therefore, perhaps it was thought that if a wrong decision might have been given in a case which involved less than Rs 20,000 it may come under the head trivial wrong', and (2) that a right to be heard by the Supreme Court cannot be given in all cases and so a line had to be drawn somewhere to restirct the number of such cases and for this purpose Rs 20 000 was considered to be a suitable line As far as I can think these perhaps could be the only two reasons why this discrimination was made between the two types of cases

Looking to the conditions of life that prevail in this country, and the normal wealth that in ordinary citizen possesses, it is unconscionable to hold that any dispute which involved less than Rs 20,000 was a trivial wrong and was not a major consideration for that particular person who was involved in that particular dispute Similarly the demarcating line cases in which the decision of the High Court is final and the other cases in which it is not entirely wealth oriented' cannot be accepted as a reasonable classi-Therefore I have not been able fication to find any justification as to why a discrimination should be made in favour of those who possess more than Rs 20 000 worth of property in this country

I may draw attention of the Honourable Member to other anomalies of a similar nature that exist in our laws and I will place one of them before you and for the consideration of the Minister for Law I think an effort should be made to remove it. Under the existing law, a criminal appeal if filed through an advocate must be heard before it is dismissed but if an appeal is not filed through an advocate and the accused sends that appeal from jail

(Shri A. N. Mulla)

then under the existing law the Judges may dismiss it similarly in their Chambers. Can there be any greater anomaly in the law than this that a person who has the capacity to engage a lawyer has the right to be heard but a person who has not the capacity to engage a lawyer has no right to be heard and his appeal may be dismissed in limine summarily by the Judges sitting in their Chambers? Actually I had submitted a Bill for the removal of this discrimination when I was functioning as a Member of the Lok Sabha but that Bill lapsed and it never came before the House.

I had also raised this question of discrimination on the basis of Rs. 20,000 more than three years ago when I brought a Bill in which I wanted that the powers of the Supreme Court should be enlarged in criminal appeals, in those cases where an acquittal was given by the High Court and then the State had gone in appeal against that order of acquittal. I had mentioned in the Statement of Objects and Reasons of that Bill that it was extraordinary that we were not concerned when a man was to be imprisoned for 20 years but we were very much concerned when he was to lose Rs. 20,000. I am happy that that Bill was accepted unanimously by the House and it is now the law of the land. I had raised this point at that time and I had even said that we seemed to be property conscious but we were not liberty conscious. I am very happy that this anomaly is very rightly removed by this Amendment for it was absolutely a scar on the body of our Constitution and our laws.

There are two other points on which I would like to place some submissions before the hon. Members of this House. Mr. D. P. Singh had made the point that the words of article 133 are such that when cases involving less than Rs. 20,000 are placed before the Judges of the Supreme Court they rely upon the language of article 133 and reject interference even when it is stated before them that a grave injustice has been committed in the case. In

my opinion law is one thing and interpretation of law is another thing. I find nothing in the words of article 133 which overrides the scope of article 136 and which would justify this line of approach made by the Judges, if the facts of the case point to a grave injustice.

Actually, the words in Article 136 are comprehensive, and wherever a grave injustice is committed, the Judges of the Supreme Court can look into the gravity of the injustice and should not hesitate to do so because of some words in Article 133. The law is not defective; but if Shri D. P. Singh's Contention is Correct, it is the Judges who, by their own interpretation of these Articles, have restricted their application for these two articles should be harmonised and should be considered as supplementing each other.

One other thing I will like to say. A great point has been made on several sides that this is just tinkering with the problem, and the real question is that it should be made possible for the poor man to seek justice and the high costs which are involved in litigation should be somehow reduced and unless that is done, really no relief is being given to him. I think the criticism is valid as far as it goes. But is it not a fact that on several matters, instead of thinking on the national level, we unfortunately are inclined to think on the provincial level and this has placed too many hurdles in the way of cheapening the cost of justice? I shall give you an example of what is going on now in several High Courts. In the old times the records used to be in English and then it was easy for those records to come to the Court and the decision could be given on the basis of those records. Now. with the provincial languages coming front in every Pradesh, the situation that arises is that the High Courts are preparing the records in the languages of their own provinces. Thus, a whole translation department has become necessary in the Supreme Court to translate the whole records of the High Courts into English. It

possibly have Judges in the Supreme Court who know all the languages in this land. And if they do not know all the languages in this land, then what is to be done? Can we in this country have a Supreme Court of 300 Judges? The idea is only to be mentioned to be rejected. Therefore, there must be a language which should be known to all the Judges of the Supreme Court-I do not say which that language might be. If you think you can make it Hindi, make it if you can. But if it cannot be Hindi, then please do not introduce those reforms at this stage which, at the same time, make it very difficult for ordinary persons to seek justice in their case if they are to be saddled with the burden of thousands of rupees to get their records printed in English.

There are other things to say, but as the House is agreed on them, it is not necessary for me to dilate on them in favour of this amendment. Therefore, I support the Bill.

श्री भुपेद्र नारायण मंडल (बिहार): उपसभापति महोदय, जो संविधान सशोधन विधेयक हमारे सामने प्रस्तुत हैं मैं उसको सपोर्ट करता ह । जो यह सशोधन ग्राया हम्रा है उस के पहले भी एक संशोधन 1969 में आया था, लेकिन जिस समय हमारा सविधान बना था 1950 में उस समय में यह 20 हजार रुपया रख गया था कि 20 हजार रुपये से कम वेल्ययेशन की जो अपील होगी वह सुप्रीम कोर्ट में नहीं जा मकती है। उस समय के जो कानन बनाने वाले लोग थे वह समझते थे कि इस तरह की पिक्यनियरी लिमिट कायम कर देना जरूरी है। एक समय था कि पालियामेट ऐसा समझती थी, लेकिन उसके बाद 1969 में जो पालिया-मेंट थी, उसका वह भाग जो राज्य मभा कहालता है, जिस के मेम्बर हम लोग हैं, यहा पर जब वह विधेयक श्राया तो यहा समझा गया कि वह 20 हजार की लिमिट काफी नही है क्योंकि रुपये का मृत्य घट गया है इस लिए उसको पांच गुना बढा कर एक लाख रुपये का जुरिस्डिक्शन रखा गया । म्राज उसी राज्य सभा में यह विधेयक फिर स्राया है स्रीर भ्राज कहा जाता है कि सारी पिक्युनियरी लिमिट वा ी बात को, सारी स्पये वाली बात को खत्म करो। यह बात जो कही जा रही

है, जो यह प्रस्ताव सरकार की तरफ से ग्राया है, स्वागत के लायक है, लेकिन इस तरह का जो तफरका, जो चेज दिमाग मे ब्राता है यह क्यो ब्राता है इस पर भी सोच विचार करने की जरूरत है। शायद मैं समझता ह कि श्रभी समाजवाद की हवा हिन्दुस्तान में तेजी से बहाने की कोशिश हो रही है जिस के सिलसिले में ही यह विधे-यक यहां म्राया हया है भौर यह भच्छा ही है। उस समय भी हम को बोलने का मौका मिला था। हमने उस समय भी कहा था कि पिक्युनियरी जुरिस्डिक्शन रखना यह हिन्दुस्तान ऐसे देश में ग्रन्छा नहीं है। एक साधा-रण श्रादमी, श्रगर वह हिन्दुस्तान का मालिक समझा जाता है, क्योंकि हिन्दुस्तान का एक एक नागरिक हिन्द-स्तान का मालिक है, तो उस मालिक को ग्रगर ग्रीव-येसेज है तो देश की जो इमाफ करने वाली सब से बड़ी संमद है वहां तक वह इस लिए नहीं पहच सकेगा कि उसके पास पैसा नहीं है और मै समझता ह कि अगर ऐसा होता है तो यह अन्याय है। इस लिए बराबर मेरा तो ऐसा मत रहा है कि यह गलत बात हो रही थी स्रीर यह जो संशोधन हो रहा है यह ठीक है।

ग्रभी भूषेश गुप्त जी ने जो सारी बाते कही हैं उन की एक एक बात की मै ताईद करता हं। मै यह भी चाहता हु ग्रौर जैसा कि उन्होने भी कहा कि जजेज जिस ड्रेस में आते है वह मिकश है। उस पर प्राब्जेक्शन हुआ। यद्यपि मिकिश कहना भाषा में बुरा मालम पड़ता है, लेकिन हिन्दुस्तान की परिस्थिति में हम को ऐसा मालम पडता है कि हम लोगों का जो इम्मोशन है, हम लोगों के ग्रदर जो ग्राज ग्रच्छा ग्रौर खरा समझने की शक्ति है वह शक्ति इतनी बुटित हो गयी है कि किस चीज का अच्छा समझना चाहिए और किस चीज को बुरा समझन। चाहिए इस मे भी इस देश मे तफरका हो गया है। इस देश मे आज एक तबका है जिस के हाथ में आज सारी पावर है। उस के सोचने विचारने का एक अजीब ही तरीका है। वह इस बात में कोई अगलीनेस नहीं समझते है कि इस देश में रह कर इस देश की बेश-भषा इस देश की भाषा, इस देश का कल्चर, इस देश की मिट्टी, इस देश के लोगो को ग्रच्छा समझा जाय ग्रीर यह बात उन को ग्रच्छी नहीं मालुम पहती है। जिन को ग्रग्नेजो के जमाने मे अच्छा [श्री भपेन्दर नारायण मडल]

समझा जाता था उन का ही ग्राज ग्रच्छा ममझा जाय यह उन की ग्रादत पड गयी है ग्रौर ग्राज भी वही इफीरियेरिटी नाप्लेक्स अग्रेजी पढे लिखे लोगों में है ग्रौर इस लिए ग्रच्छा किस को समझे श्रीर बरा किस को समझे इस बात मे भी तफ-रका पैदा हो गया है। इमलिए जा कुछ भूपेश जी ने कहा है, म समझता ह कि वह बिल्कुल टीक है। गब्द ग्रगर ग्रफेमिव लगता हो तो उस की मरम्मत के लिए काई दूमरा शब्द सब्सीटयुट कर लीजिए, लेकिन निश्चित तरीके पर इस बारे मे साचन ग्रौर समझने की जरूरत है ग्रौर ग्राज जो हमारी जडिशियरी है जिस का ले कर हम का धमड होना चाहिए और घमड है भी बहुत मायना म लेक्नि कम स कम उस मे यह जा पूरानी चीजे है सामतशाही के समय की उन को बदलने की जरूरत है ग्रौर इस को वह बदले ऐसा मेरा निवे-दन है।

ग्राज जो तरीका देश मे लीगल सिस्टम नाचल रहा है वह लीगल सिस्टम हिन्द्म्तान जैसे गरीब देश के लिये ग्रच्छा नहीं है कोई दूसरे लीगल सिस्टम का यहा के लिये चनाव होना चाहिये। हर कट़ी न इस तरह से ग्रपना ग्रपना लीगल सिस्टम निकाला है रूम ने भी निकाला है ता हम समझते ह कि गरीडी का ग्यान कर के रूम ने या ऐसे जा देश है उन लोगों न जिस तरह का सिस्टम निकाला हे उस सिस्टम के ग्रध्ययन करना चाहिये ग्रौर ग्रगर उम नरह का मिस्टम हम यहा पर लाग वर सव जिसम कि जो गरीब से गरीब ब्रादर्मा है वह ऊचा से उचा इसाफ पा मके जहा पर उचा से ऊचा इसाफ मिल सकना है वहा पर ऊचा स ऊचा इसाफ उसका मिल सके ऐसी परिस्थित कायम हाता अच्छा है। ऐसा मे चाहता हु। इसके लिये वहा गया कि अभी तक बहत से केसेज पडिंग हे हाई कोर्ट के मामने भी हैं उसके नीचे के कोर्ट के सामन भी है ग्रीर सुप्रीम कोर्ट के सामने मे भी है श्रौर हम श्राशा दिलाई गई है कि यह जो ग्रमेडमेट है इससे जो एरियर हे उसमे नमी होगी लेकिन हम नहीं समझत है कि उस पर इन बालो का काई ग्रसर पटने वाला है।

जा अभी अमेडमेट हे उसके बारे मे मुझे सिर्फ इतना कहना है कि जो आर्टिकल 133(1) का अमेडमेट हा रहा है उसमे पेक्युनियरी ज्युरिस-डिक्शन की जो बात है उसक बारे म मै पहले कह ही चका ह लेकिन इसकी एक जो दूसरी नाइन है उस लाइन के बदले में में चाहना हू कि जो सविधान में पहला लाइन या बही रहे जा 133(1)(सी) म पहले ना

That the case is a fit case for appeal to the Supreme Court

त्रगर यही शब्द इसमें भी रखा जाता ता प्रच्छा हाता और इसके लिये जैसा कि मेन समझा है टाहान भी शायद इसी तरह कुछ बान कही है, ता में समझता हूं कि वही ग्रगर रहना तो वह ग्रच्छा हाता।

SHRI K **CHANDRASEKHARAN** (Kerala) Mr Deputy Chairman, this Bill rightly seeks to remove an arbitrary and discriminatory provision which has existed in the Constitution Sir, even though the first reason stated in the Statement of Objects and Reasons that the valuation basis is not a proper yardstick so far as certificate to be granted for appeal to the Supreme Court is quite acceptable, it is not possible to know as to why in spite of that reason being accepted article 133(3) is retained in the Constitution I am of the view that if the first reason stated in the Statement of Objects and Reasons, which appears to be very sound, is acceptable to the Government, Government ought to have deleted article 133(3) of the Constitution particularly because article 133(3) states that Parliament may by law legislate so far as certificate being granted from an appeal decided by a single Judge of . High Court is concerned. Sir. this distinction between a decision of a single Judge of a High Court and a Bench of two Judges of a High Court is a distinction according to me without a differ-In practice the decision of a Division Bench is in many cases for many reasons the decision of or is as good as or as effective as the decision of a single Judge.

Then, Sir, there we other practical considerations. In many of the High Courts in the States—and I am personally aware of the legislations in at least three or four States in the South—in regard to the Madras High Court Act the Kerala High Court Act, the Mysore High Court Act and the Andhra Pradesh High Court Act the High Court Act provides for the procedure of disposal of cases pending in the High Court by Judges

Sir in these four States, a civil appeal for valuation below Rs 19 000 is decided by a single Judge and a Bench of two Judges decides a civil case only if the valuation is above Rs 10 000 Now Sir, even though by this amendment we have taken off this distinction unnecessarily made in the Constitution on the basis of valuation of Rs 20 000 or above, the distinction so far as many of the State High Courts are concerned, on account of the fact that financial limits have been imposed in regard to valuation for cases being de cided by a single Judge or by a Bench of two Judges, exists On account of that fact, in spite of the amendment that we are making, in spite of the fact that distinction is sought to be ended and it has been stated that by and large this is in tune with the socialistic approach. I would submit that there is no provision under article 133 now as it stands for a certi ficate being granted by a High Court in respect of a case whose valuation is below Rs 10 000 which is on account of the fact that the case is decided by a single Judge of the High Court and not by a Bench of two Judges

Then, it has been stated that the provision contained in article 133(1)(c) also should go as per the provisions of this Bill I am entirely in respectful agreement with the observations made by the first speaker who participated in this debate, the hon Mr Daphtary, and I am in great doubts as to whether it is not after all really to the disadvantage of the large class of litigants that article 133(1)(c) is being taken away In so far as criminal cases are concerned, in respect of the certificate to

be granted by the High Court in respect of criminal cases, a like provision for a certificate being granted on the basis that the High Court considers it a fit case for appeal to the Supreme Court continues to exist under article 134(1)(c) of the Constitution

Sit, the second reason that has been stated in the Statement of Objects and Reasons is that this amendment now proposed in the Bill would curtail the appeals to the Supreme Court I am not at all sure of the same Sir, in spite of the fact that the amendment is there, and in spite of the fact that the scope of article 133(1) (a) is restricted and limited in the fashion now proposed in the amendment, there are bound to be several cases in which the High Courts would not grant certificates and there are bound to be a larger number of gases which are brought to the Supreme Court by way of special leave applications 136 of the Constitution. under article That would mean that this purpose of curtailment of appeals which is also thought of in the Statement of Objects and Reasons Would not t all work Probably, Sir, this aspect also is referred to in the Statement of Objects and Reasons on account of the fact that there is a very heavy pendency and arrear of work not only in various High Courts country but also in the Supreme Court A statement that was delivered by the hon Minister to this House some weeks back says that more than six lakhs of cases are pending in the various High Courts in the country and a large number of cases with long years of pendency are still pending in the Supreme Court in spite of the best efforts made by the Supreme Court to dispose of the same.

Sir, the hon Minister has stated in a statement that was placed in answer to a question tabled in this House that as on 1 8 72 as many as 48 vacancies of High Court Judges have to be filled up. The hon Member from Tamil Nadu who spoke has given the figure as 324 being the num-

(Shri K. Chandrasekharan)

ber of High Court Judges in this country, and if out of 324 High Court Judges, 48 Judges are not there, one can just imagine the progress of work in the various High Courts.

I would submit, Sir, particularly from the point of view of wining off arrears in the High Courts and in the Supreme Court and to see that the number of appeals to the Supreme Court are restricted on account of the fact that greater number of decisions without delay would be there in the High Courts in the country, I would submit. Sir, that larger number of cases should be decided by single Judges of the High Courts rather than by Division Benches of the High Court. In that view the distinction now made in article 133(3) should undoubtedly go, I am submitting, Sir, that the question of arrears is a very important aspect so far as the rendering of justice is concerned. In the Administration Report of the Ministry of Law and Justice for 1971-72 it is rather strange that not a word regarding this aspect is referred to. The only reference is to the fact that there has been appointed a High Court Arrears Committee which has since delivered its report. We would like to know from the hon'ble Minister in what way he proposes to tackle this larger aspect of arrears and pendency which also, naturally, is referred to in the Statement of Objects and Reasons appended to this Bill.

श्री एन० पो० बौधरी (मध्य प्रदेश): उपसभा-पित जी माननीय न्याय मत्नी जी ने मदन के समक्ष संविधान का तीसवा संशोधन विधेयक जो प्रस्तुत किया है, मैं उसका समर्थन करता हूं ग्रौर स्वागत करता हूं। मेरा ऐसा श्रनुमान है कि न केवल यह सदन बल्कि देश की सारी जनता इम विधेयक का, इस सशोधन का तथा ऐसे कानून का स्वागत करेगी जो देश के हित में हो ग्रौर जनता के हित में हो। इसी भावना को लेकर यह संशोधन विधेयक इस सदन के समक्ष प्रस्तुत किया गया है।

वैसे समय के बदलने पर हमे इस बात की जरू-रत महसूस होती है कि हम ग्रपने देश के पुराने कानूनों को भी बदल दे। कोई भी देश इस चीज को बरक्षाश्त नहीं कर सकता है कि बैलगाड़ी के युग में जो कानून बने थे, ग्राज जैट ग्रौर राकेट के युग में वही पुराने ग्रौर रहीवादी कानूनों को मानते बले जायें। ग्राज ग्रावश्यकता इस बात की है कि जब देश समय के ग्रनुसार तेजी से बदल रहा है, तो हमें इस देश में इस चीज की ग्रावश्यकता महसूस हो रही है कि जो हमारे पुराने कानून हैं उन्हें भी बदला जाय। यदि हमने इस समय ग्रपने पुराने कानूनों को, वर्तमान कानूनों को नहीं बदला, उनमें संशोधन नहीं किया, तो मैं सोचता हूं कि जतना हमें इस बात का दोषी ठहायेगी कि हम ग्रपने कर्तव्य से च्युत हो गये। तो इन्ही भावनाग्रो को लेकर मैं इस विधेयक का समर्थन करता हूं।

वर्त्तमान मे जो कानून हमारे हैं, उसमें ग्राप यह देखेंगे कि एक रेखा खीच दी गई है, इस तरह का प्रावधान था कि इतने से ऊपर की राशि के जो मुकदमें हैं वेही सर्वोच्च न्यायालय मे जा सकते हैं। इस तरह से गरीब लोगो के जो मुकदमें न्यायालयों में होते थे, जिनकी राशि कम होती थी ग्रौर बे मुकदमें ऐसे होते थे जो जन हित की दृष्टि से बहुत ही उपयुक्त होते हैं, ग्रच्छे होते थे, परन्तु उस रेखा की वजह से, गरीब लोग ग्रपने केस को सर्वोच्च न्यायालय में नहीं ले जा सकते थे ग्रौर इम तरह से वे न्याय पाने से वंचित रह जाते थे। इसी बात को दूर करने के लिए, इस कठिनाई को दूर करने के लिए, इस कठिनाई को दूर करने के लिए, इस कामा गया है।

मै भ्राप से एक बान यह भी भ्रजं करना चाहता हू कि जब देश मे हम समाजवादी समाज की रचना करना चाहते हैं, तो फिर उस चीज को साकार रूप में तब ही दे सकते है जब हम उसके भ्रमुरुप चीजों को करे। इसलिए हम जो यह सशो-धन करने जा रहे है वह एक उपयुक्त चीज है मै यहा पर इसका स्वागत करता हू भौर सच्चे हृदय से नमर्थन करना हू।

उपसभाप्ति जी, एक बात मै यह भी कहना चाहता हू, कि वर्त्तमान मे जो हमारे कानन है, उसमे इस बात का प्रावधान है कि एक निश्चित मूल्य के ऊपर का कोई मुकदमा सुप्रीम कोर्ट में जा सकता है ग्रीर उस पर वहा विचार किया जा सकता है, चाहे उसमे कोई जन हित का प्रश्न निहित हो या न हो। ग्रव हम जो सशोधन करने जा रहे है उसमे मूल्य की कोई रेखा नहीं खींची गई है ग्रीर कोई भी व्यक्ति सर्वोच्च न्यायालय में जाकर ग्रपने लिए न्याय की पुकार कर सकता है ग्रीर न्याय ले सकता है।

किन्तु बहुत से गरीब वर्तमान स्थिति मे इतना स्पया खर्च नहीं कर सकते, हालां ि उनके मुकदमें में ऐसे मुद्दे निहित होते हैं जो जनहित से सम्बन्धित होते हैं, किन्तु गरीबी के कारण, पैसे की कमी के कारण वे सर्वोच्च न्यायालय में नहीं जा सकते, न्याय नहीं पा सकते। इन्हीं कारणों नो देख कर, इन्हीं किटनाइयों को देख कर यह विधेयक यहा प्रस्तुत किया गया है।

में एक बात ग्रीर बताना चाहता हू। अगर हमारे सदस्य इस ग्रीर ध्यान देगे तो देखेंगे दुनिया में जितने भी विकासशील देश है, चाहे ग्रमरीका हो, रूम हो, चाहे बर्तानिया हा, चाहे पश्चिमी जर्मनी हो या कोई ग्रीर विकासशील देश हो, उन्होंने ग्रपने यहा के कानून में मूल्य की कोई इस प्रकार की सीमा निर्धारित नहीं की है। उन्होंने ग्रपने यहा के कानूनों में इस बात का प्रावधान किया है कि यदि किसी मामले में जनहित निहिन है या ऐसे मुद्दे निहित है जिसका सर्वोच्च न्यायालय में जाना या वहा विचार किया जाना ग्रावध्यक है तो उनके लिए इस बात की छूट है। इस बात की श्रावध्यकता हमारे देश में भी थी कि उस प्रकार का कोई सशोधन ग्राए ग्रीर इसलिए यह सशोधन यहा लाया गया है।

आज इस अवसर का लाभ उठाते हुए, मै
अपने यहा के न्याय मत्नी जी से कुछ बाते कहना
चाहता हू, सुझाव देना चाहता हू। आप जानते
हैं कि हमारे देश मे न्याय कितना महगा है।
हमारे पूर्व वक्ताओं ने उस और ध्यान आक्रित
किया है। गरीव लोगो के लिए यह सम्भव नही
है कि वे उच्च न्यायालयों में या सर्वोच्च न्यायालय

मे जाकर अपने मामलो मे याय पाएं। मैं आपसे निवेदन करना चाहूंगा, आपसे रिक्वेस्ट करना चाहूंगा, आपसे रिक्वेस्ट करना चाहूगा कि ऐसा स्थोधन लाए या ऐसा रास्ता निकाले जिससे गरीब से गरीब आदमी भी हमारे यहां के उच्च से उच्च न्यायालय मे जाकर न्याय पा सके।

दूसरी बात जो मै ग्रापसे कहना चाहता हं वह यह है कि मामलो के निपटाने मे बहुत ही समय लगता है। ग्रभी कुछ ग्राकडे हमारे पूर्व वक्ताम्रो द्वारा प्रस्तुत किए गए हैं। उन्हे **देखने** से ग्रापको मालुम होगा कि लाखो की सख्या मे केसेज पेडिंग है। इसी तरह सर्वोच्च न्यायालय मे भी बहुत से केसेज पेडिंग हे। ग्रापको यह जानकर ताज्जुब होगा, मेरे पास व्यक्तिगत रूप से यह जानकारी है, तीन मुकदमो के बारे मे मैं जानता ह जिनमे बहत ही स्रधिक समय लगा, पीढ़िया की पीढिया गुज़र गई, तब कही जाकर फैमला हम्रा। यह मध्य प्रदेश की बात है। एक केस के फाइनल जजमेंट मे लगभग 80 वर्ष लगे। 80 वर्ष तक कौन जिएगा? कितनो पीढिया खपी? तीन पीढिया गरी तब जाकर उसका ग्रन्तिम निर्णय हुग्रा। द्सरे केस मे 60 वर्ष लगे। 60 वर्ष मे न्याय मिला। तीसरा केस ऐसा है जिसमे 32 वर्ष लगे। ऐसा समय लगेगा तो उस म्रादमी का क्या हश्र होगा जिसने न्याय पाने के लिए न्याय कः दरवाजा खटखटाया था। उम कहाबत को तो भ्राप जानते हैं, सभी जानते है :

Justice delayed is Justice denied. इस कहावत का आपको दूर करना पडेगा, इससे मुक्ति पानी पडेगी।

जजेज की कमी के कारण, जैसा कि बहुत से सदस्यों ने कहा बहुत से मामलों का निपटारा नहीं हो पाता। तो मैं आपसे यह भी निवेदन करना चाहता हूं कि जब जजों का एपोइन्टमेंट करना है पेडिंग मुकदमों को निपटाना ह तो क्या हम उनका एपोइन्टमेंट न करे, जनता की इस माग को स्वीकार न करे और मुकदमों का जल्दी निपटाने का प्रयाम न करे। मैं आशा करता हूं कि आप इन सब बातो पर ध्यान देगे। इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूं

4 P.M.

SCHAMNAD SHRI **HAMID** ALI (Kerala): Mr. Deputy Chairman, Sir, I support this Constitution Amendment Bill. It has been pointed out by our learned Law Minister that the basis for bringing this Bill is the Report of the Law Commission. Sir, the Supreme Court is the highest court of India. Mr. Setalvad, former Attorney-General of India, while speaking at the inauguration of the Supreme Court, said:

"It can truly be said that the jurisdiction and powers of this Court in their nature and extent are wider than those exercised by the highest court of any country in the Commonwealth or by the Supreme Court of the United States of America."

A similar view was expressed by the late Sir Alladi Krishnaswami Iyer who observed that the Supreme Court of the Indian Union has more powers than any Supreme Court in any part of the world. As such every citizen of our land would like to get his rights redressed in the Supreme Court. Under Article 133 an appeal today would lie only if the value of the subject-matter is not less than Rs. 20,000 or such other sum as may be specified in that behalf by Parliament or that the judgment decree or final order involves directly or indirectly some claim or question respecting property of the like amount or value or any other case that has been certified by the High Court that it is a fit case for appeal. The valuation being the criterion has been removed under the present Amendment. I really welcome this gesture on the part of the Law Minister. Another important matter to which I would like to draw the attention of the Law Minister is Article 124. Under Article 124 a Judge of the Supreme Court should not plead or act in any court or before any other authority within the territory of India. This is definitely to keep up the integrity of the judiciary. But at the same time Article 220 provides that the Judges of the High Courts could plead in any other High

Court or the Supreme Court. Here I humbly submit to the Law Minister to examine in the interests of equity and good conscience that a Judge of the High Court or the Chief Justice of the High Court, after his retirement, should not be given the freedom to go and plead in the Supreme Court or any other High Court because after holding the highest post of Chief Justice of a High Court, if he goes and pleads before another High Court, there is a sense of feeling that justice will not be meted out because some of the Judges sitting in that High Court or in the Supreme Court would be some of their own juniors and that will lead to the feeling in the litigant public that they would not get justice at their hands. This may be examined by the Law Minister, whether further amendment could be brought forward to bring the Judges of the High Courts also in tune with the Supreme Court Judges with regard to their right to practice after their retirement.

SHRI PAPI REDDY (Andhra Pradesh): Mr. Deputy Chairman, one of the few good acts done by the Congress Party is this Bill and I, therefore, whole heartedly support this Bill. As a result of this Bill justice will be given to all without discrimination of big and small and all are equal before the law. I, therefore, whole heartedly support this Bill. Another effect of this Bills that the responsibility work of the Supreme Court increases. Therefore, I request the Government to open a bench of the Supreme Court in the South. I request the Minister to open this bench of the Supreme Court at Hyderabad as it is a Central place in the South, I hope the Minister will agree to my suggestion.

Recently one of the judges of the Rombay High Court was transferred to the Supreme Court. At a reception given to him that judge stated that more than five lakhs of cases were pending in the High Courts. He expressed the alarming view that unless immediate action is taken to dispose of these cases expeditiously the litigants will

[†]Original speech in Telugu.

get trustrated and take the law into their. own hands to settle then case

The Constitution

One minute more, Sii I do not mind a bench of the Supreme Court being set up at Madras If these five lakhs of cases are rending in the High Courts then some millions of cases might be pending in the lower courts. If we ask the reason for these arrears of cases we are told that it is due to the fact that judges are few in number But my own view is that nowadays we want commitment in everything I want a commitment to this effect. If we think about this problem deeply-at least by using commonsense—these arrears of cases may be disposed of quickly by the courts With these words I conclude my speech

SHRI H M TRIVFDI (Guirat) would like to welcome this Bill on the ground that it would remove the valua tion test and it would remove the distinc tion between 11ch and poor in terms of ging before the Supreme Court at least on questions relating to law of general im portance and also because this Bill, when passed, would also bring about some finality to several matters at the High Court level

I would like to refer to the observations which we e offered by my learned friend Shri CK Daphtary 1 im almost in agree ment with him that the omission of sub clause (c) of article 133(1) may perhaps lead to an ambiguous situation. If you read all relevant articles of the Constitution the " sent position is that there is almost an Latomatic right of appeal to the Supreme Court, that is if sub clause (c) is retained The Law Commission in their 44th report has recommended its retention But in the 45th Report the Commission has given a different view Obviously, therefore, there is some difference of opinion even among eminent jurists with regard to whether or not sub clause (c) should be retained or deleted Taking the Constitutional position as it stands today retention of sub-clause (c) means automatic right of appeal to the Supreme Court I would like come with the 30th amendment to be enlightened by the hon Law Minis- should there not be a standing committee

ter as to what the position would be after this Bill is passed not only in relation to those matters which in fact satisfy conditions laid down in the amendment but in relation to matters of substance or mat ters of fact or matters of public and private importance which could be agitated upon in terms of certificate from the High Court

A great deal has been said with regard to the right of the poor to go to the Supreme Court I am not particularly enamoured of this right because it becomes a theoritical right considering the cost of litigation In this connection I would like to remind the hon Minister that there is no organised system of legal aid for poor in this country. He may consider it as part of Government duty to come forward with a comprehe isive legislation to provide legal aid to the poor not only at the High Court or Supreme Court level, but right from the Taluq level

References hi been made to delay and cost Both these features are part of our judicial system Only a fundamental, structural change in our judicial system can remove these two features What is really required is a fundamental revision of our Civil Procedure Code I hope the hon Minister will in the near future come forward with an amendment to the Civil Procedure Code and remove the features of delay and cost

MR DEPUTY CHAIRMAN Yes Mi Sen Gupta At the very outset I must tell you that you mu t finish within three min utes, because we are short of time

SHRI DWIJENDRALAL SEN GUPTA (West Bengal) Mr Deputy Chairman, I shall not make a speech I shall only make some points for which I crave your indulg-

My first sugge tion is this We are considering today the 30th Amendment Bill and the Constitution was adopted in 1950 In the course of twenty-two years we have

[Shri Dwijendralal Sen Gupta]

of the Members of Parliament like many other committees which can review the Constitution and in one amendment can bring out what necessarily should be done instead of bringing forward, as in the present case, the first amendment, the second amendment, the third amendment and so on and so forth?

My second suggestion is this: There are three articles only in the Constitution, article 133, article 134 and article 136, under which we can make an appeal to the Supreme Court. Now, article 134 remains and also article 136 remains. We are going to amend only article 133(1). I support the Bill, but with this reservation that we shall be absolutley in the subjective discretion of the judges according to whom a particular question of law may be substantial, may be of general importance and according to some of whom it may not be a substantial question of law and it may not be a matter of general importance. So, Mr. Deputy Chairman, Sir, if (a) and (b) would have been deleted from article 133 (1) and only (c) would have remained, there would have been no need for this amendment, because under (c) the High Court should certify that the case is a fit one for appeal to the Supreme Court and it must obviously come under the two provisions made in clause 2 of the amendment Bill, because the case involves a substantial question of law and of general importance and that in the opinion of the High Court the said question needs to be decided by the Supreme Court. These are the two things which can possibly come under (c) and nothing else. So, there was no need also for deleting article 133(1)(c).

Mr. Deputy Chairman, Sir, there is one more point. Inspite of article 133(1), article 136 will remain and by getting special leave people will be coming to the Supreme Court and you cannot stop them. My friend, Shri Pranab Kumar Mukherjee, raised that question. If in 1950 twenty thousand rupees was made the criterion, in 1972, if it is raised to one lakh and fifty thousand rupees, it would have been

more appropriate and it would have been a positive standard and it would not be in the discretion of the judges. Not that twenty thousand rupees is today equivalent to one lakh and fifty thousand rupees. It is not twenty thousand rupees or thirty thousand rupees. But, at least there would have been some concrete standard and that has not been done. In this connection, before I finish, I want to remind you of what one very important jurist in the country, the late Shri N. C. Chatterjee, said. He very often used to express, with some kind of pangs, that in the eye of law everybody is equal, but not in the court of law.

If Mr. Daphtary appears on behalf of a client and another junior lawyers appears on behalf of another client, it counts very much in the court, because the majority of the judges of the Supreme Court are from members of the English Bar. We have done one good thing. We have prohibited being barristers of England now. We have not prohibited barristers becoming judges of the Supreme Court.

Mr. Deputy Chairman, Sir, I hope all these aspects will be taken into consideration.

MR. DEPUTY CHAIRMAN: Mr. Go-khale.

SHRI H. R. GOKHALE Mr. Deputy Chairman, Sir, I thank all the speakers who participated in this debate for having fully supported the proposed amendment to Article 133(1). In view of the fact that there has been unanimity on the need for this amendment, I do not thing that a very elaborate and long reply is necessary. At the same time, I would like to make it very clear at the outset that when Government is bringing this Bill for the consideration of the House it does not want to make a very tall claim that by passing this Bill all disparities between the rich and poor in the matter of settlement of litigation are going to be sloved; we are aware of it.

This was one of the articles in the Constitution which, according to me, was

brought from the past it was a legacy of portance but of private public importance". the past.

It came from the British. We just got it from the Civil Procedure Code in 1950 when we brought our Constitution force. Though the logic and experience of my friend, Mr. Daphtary, is much more than mine, and I value his opinion, I do not agree that at that time this provision for Rs. 20,000 being the value of the property, was justified, because the highest court was sitting three thousand away. I think what was done at that time was only a reflection of the mental approach of the colonial rulers who had introduced this into this country. Whether far or near, the question was always there whether the competence of the High Court should be made dependent on the value of the property alone. It is this approach which we are trying to attack by way of this amendment. I am very confident and I am glad that all the Members of House have supported that aspect of the House have supported that aspect of the for me to dilate on that aspect of the matter again.

There are a few things which were mentioned with regard to the provisions of the proposed amendment. It was stated in the other House and in this House also that it would have been better if clause (c) of Article 133(1) had been kept as it is. This clause says that if the High Court is satisfied that it is a case fit for appeal to the Supreme, a certificate may be granted. But if you look at the clause literally, there are no guideline in the clause, because what is fit and what is unfit for appeal, from that point of view it is a matter for the High Court to decide. But by a long series of judicial interpretations, this particular clause had come in for construction and all lawyers who have dealt with this are familiar that at one time the Chief Court several years back took the view that even though it is fit for appeal it really means a substantial question of law of general public importance. The Privy Council negatived this. The Privy Council added the words "not only of general public im- be regarded as infallible. In fact the Sup-

The illustration given was that there might be a dispute between me and my friend over the interpretation of a will as to whether I succeed or he succeeds to the property. It is a very important matter for both of us. But the world at large is not concerned with this. It is a dispute inter se, where it is not of general importance. But in such cases the Privy Council then decided: it might not be of general public importance; it might be a question of private importance. It is really to obviate appeals which have only inter se between parties, with which the community at large is not concerned. has no effect on broad policies, social policies of the community, or for that matter in any other way the community is not affected.

An inter se dispute can raise a substantial question of law, I know, of importance to them. But it does not necessarily follow that it is a matter of general public importance, because it is a matter of private importance. Therefore, this phrase, by sheer history and judicial interpretation. had come to be enlarged to mean "not only a dispute between parties which can raise questions of general public importance, but also a dispute involving substantial questiosa of law of private importance".

Necessarily, for the purpose of obviating appears which do not have such repercussions on the needs of the community, it was thought that we should not allow these matters of dispute only between parties inter se to come to the highest Court of the land. It was agreed even by Mr. Daphtary-I have great regard for his experience and learning in this matter—that in theory we accept that we must make the High Court the final court of appeal. was said was that looking to the circumstances in which we are today, the kind of people we are able to attract on the Benches, how far it would be right to do Well, the suggestion is that the High Court can be fallible, but for that matter no court, howsoever high, can be regarded in fallible. The Supreme Court also cannot

[Shri H R Gokhale]

reme Court itself has revised us own judg ments more than once Therefore, there must be some place where litigation must finality accept that we must end and should be given to litigation and I do not think that there is anything wrong if we give that finality in the judgments of the highest Court in the State It might be remembered that the qualifications for appointment of the High Court Judges and the qualifications for appointment of the Supreme Court Judges are almost similar and an endeavour has always been either to select the best talent from the Bai of So far as the question from the Services of being fallible or intallible is concerned I do not think we can treat them in princi ple in any different way. The idea is that you have to give finality to the matters which are not of general public importance and this principle is underlying the new provision

Some doubt was expressed as to what was the matter of general importance was said that the two clauses are linked Yes, they are because it is not enough to say that it is a substan of law of general tial question public importance but it is also necessary certify needs to that ıt be decided by the Supreme Court For obvious reasons it has been put there because there can be a substantial question of law of general importance but it is not needed to be decided by the Supreme Court as the same has alreadf been decided by the Sup-Court reme another ın matter Ιn that particular case it can be argued that ıs a substantial question of You cannot deny the fact that it is a matter of general importance But you can confront the man that the judgment of a Supreme Court with an identical substantial question of law of general public importance has already been decided and determined and the Court will say that there is already a decision on this question, that it need not be decided by the Supreme Court because it has already been decided by the Supreme Court in another judgment

It has also been said What is needed to be decided, what is the substantial question of law what is the question of general importance? As all lawyers are familiar, these terms for one reason or the other have come for construction at various times We know that there are different judgments of the various High Courts and the basis of all systematic judicial systems is that there must be uniformity of law If the Andhra must know what the law is Pradesh High Court says one thing and the Bombay High Court says another, litigant does not know what really the law I am sure the High Court will say that here is a matter which raises a substantial question of law of general importance because this is a general matter in which the law is not known to the people and that the Supreme Court must, as the final arbiter for all these mutters decide once for all whether the Andhra Pridesh High Court is right or the Bomb ty High mentioning this Court is right I was merely for illustration It is also not unknown that the Supreme Court his on occasions spoken in two voices L in yeis practising in the Supreme Court in the High Courts particularly the Judge, from the High Courts, have felt this difficulty as to which judgment of the Sapreme Court should be followed On different occasions they have said things not deliberately, but the things have happened, and different expressions have led to confusion with the result that the High Court does not know really what the opinion of the Supreme Court is The High Court will certainly in such matters say that this is a substantial question of law which needs to be decided by the Supreme Court

In any case, all that I can say is that just as the original phrases in the original article 133(1) had come in for interpretation on various occasions in the olden days by the Privy Council, now by the Supreme Court and the High Courts, even the new clause would come in for interpretation and I am sure that the courts of this country will put an appropriate construction on these provisions which are now proposed to be moved before the House so that

the intendiment of the Legislature in passing this Constitutional Amendment is duly complied with and is duly fulfilled.

I know, at the very outset when I began my speech, my friend, Mr. Bhupesh Gupta, asked me to clarify as to what I am going to do or I am going to think about minimising the cost and about cutting out delays.

As I said just now we are not making a tall claim that by making this amendment it is the be-all and end-all of all the problems relating to litigation. We know that the whole question is much wider than this. This is just a very very small beginning and I know that the whole question has to be tackled in a wide way, an integrated I know merely appointing Judges also is not the final solution of the question. Well. I repeat as I have had occasion to say before, that at least in the last one year or more whenever a proposal came up for the appointment of some more Judges, the Central Government has not denied it and it is not the policy of the Central Government to say that we won't give you more Judges even when in an appropriate case a proposal for additional strength is made. I know that a substantial number of Judges has been appointed but that is not the end. I know that alone will not solve the problem. I know there are procedural delays, outmoded proce-The Civil Procedure Code I am referring to; the one we have in force is of 1908. There was an earlier one but I need not go as far as that, The one of 1908 still continues to be in force. I know that the main cause of delay in civil proceedin \ is the out-of-date and outmoded provisions of the Civil Procedure Code. That is one thing which we tried to set right. whole question has been referred....

SHRI PITAMBER DAS (Uttar Pradesh): Who prevents you from amending it?

SHRI H. R. GOKHALE: That is what I am telling you; just have the patience. 12RSS/72—8

We have referred this question to the Law Commission and I am happy to tell the House that in a very short time we think that all these causes of delay shall The Select Committee to be removed. which a Bill had been referred thought that the provisions which were proposed at that time were perfunctory, they touched only the fringe of the matter and really did not tackle the main problem of cutting down the delays and reducing the cost. Instead of sticking to those provisions we have taken this matter again to the I aw Commission and we requested them to look into the Civil Procedure Code not only from the point of view of making incidental changes so as to fit in with the differences of opinion in the various High Courts but to go to the root of the matter, look at it basically, may I say even radically, and alter the procedure in a way that the delay in civil proceedings is cut down to an absolute minimum and give a new basis for civil litigation in the country.

As the House knows, in the matter of criminal procedure a Bill is already before the Select Committee and various major changes have aiready been proposed. Therefore, in the matter of criminal litigation also the question is being tackled at that level. I know that instead of doing all this the problem is really one of enabling the poor man to go to the portals of justice to obtain justice and that problem will not be solved. I am fully conscious of it; I do not want to over estimate the importance of the earlier factors which I have mentioned. Therefore I had occasion to speak in the other House, and I say with pleasure again before this House that unless we have a comprehensive legal aid scheme which enables the poor litigant who has a justifiable cause to go to the court of law, to go to the court of law with the aid of the State, any amount of effort which we might make to amend our laws is not going to solve the problem. This question is presently under the active consideration of the Government and all that I can say at present is that we are not going to look at the problem only from the point of view of providing legal aid in the High Court

[Shri H. R. Gokhale]

or in the Supreme Court because I am! conscious that the real cost in our litigation example ! starts at the Taluka level for where there is a greater possibility of the poor litigant being exploited by the various forces. I need not refer to all of them here but it is really from there the proper legal aid scheme should commence and should end at the Supreme Court level.

Various other matters were referred to and some very good suggestions were made. I will keep them in mind but I do not think that all of them were germane to the main question of whether or not this Bill should 183; Noes-Nil.

be passed. It is apparent from the fact that all Members without a single exception have supported the Bill. I thank them for it and I once again commend that this Bill be taken into consideration.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-

AYES--183

Abdul Khader, Shri M. S. Abid, Shri Qasim Ali. Abu Abraham, Shri Advani, Shri Lal K. Ahmad, Shri Syed Ahmad, Dr. Z. A. Alva, Shri Joachim Alva, Dr. K. Nagappa Amiad Ali, Sardar Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Banarsi Das, Shri Barbora, Shri Golap Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Buragohain, Shri N. C. Chakrabarti, Dr. R. K. Chandrasekharan, Shri K. Chattopadhyaya, Dr. Debiprasad Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri M. M. Chowdhry, Shri A. S. Daphtary, Shri C. K. Das, Shri Bipinpal

Dass, Shri Mahabir Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt. Dr. Vidva Prakash Gadgil, Shri Vithal Goray, Shri N. G. Gowda, Shri U. K. Lakshmana Guiral, Shri I. K. Gupta, Shri Bhupesh Gupta, Shri Shyamlal Hathi, Shri Jaisukhlal Himmat Sinh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharam Chand Jain, Shri Rattan Lal Jairamdas Daulatram, Shri Joseph, Shri N. Kalania, Shri I. K. Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kaul, Shri B. K. Kemparaj, Shri B. T. Kesri, Shri Sitaram Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishna, Shri M. R. Krishan Kant, Shri Krishnan, Shri N. K.

Krishnaswamy, Shri K. A.

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Kumbhare, Shri N. H.

Lakshmi Kumari Chundawat, Shrimati

Lalbuaia, Shri

Madani, Shri M. Asad

Mahanti, Shri B. K.

Mahavir, Dr. Bhai Mahida, Shri U. N.

Majhi, Shri C. P.

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lal

Mandal, Shri B. N.

Mariswamy, Shri S. S.

Mathur, Shri Jagdish Prasad

Mehta, Shri Om

-Menon, Shri K. P. Subramania

Mirdha, Shri Ram Niwas

Mohammad, Chaudhary A.

Mohan, Shri V. R.

Mohideen, Shri S. A. Khaja

Mohta, Shri M. K.

Mukherjee, Shri Kali

Mukherjee, Shri Pranab Kumar

Mulla, Shri A. N.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurumukh Singh

Narasiah, Shri H. S.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma. Shri-

Nawal Kishore, Shri

Nurul Hasan, Prof. S.

Oberoi, Shri M. S.

Pai, Shri T. A.

Panda, Shri Brahmananda

Pande, Shri C. D.

Parashar, Shri V. R.

Patel, Shri Dahyabhai V.

Patel. Shri T. K.

Patil, Shri G. R.

Patil, Shri P. S.

Pitamber Das, Shri

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Pratibha Singh, Shrimati

Prithwi Nath, Shri

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Puri, Shri Dev Datt

Raha, Shri Sanat Kumar

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

Rao, Shri Katragadda Srinivas

Rathnabai Srcenivasa Rao, Shrimati

Reddi, Shri Papi

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Refaye, Shri A. K.

Roshan Lal, Shri

Roy, Shri Kalyan

Sangma, Shri E. M.

Saraswati Pradhan, Shrimati

Sardesai, Shri S. G.

Saroj Purushottam Khaparde, Miss.

Sarojini Krishnarao Babar, Dr. Kumari

Satyavati Dang, Shrimati

Savita Behen, Shrimati

Schamnad, Shri Hamid Ali

Sen, Dr. Triguna

Sen Gupta, Shri Dwijendralal

Shah, Shri Manubhai

Sharma, Shri Yogendra

Shashtri, Shri Bhola Paswan

-Shilla, Shri Showaless K.

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Prasad

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri M. B.

Singh, Shri Mohan

Singh, Shri Ranbir

Singh, Shri Sultan

Singh, Shri Triloki

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sisodia, Shri Swaisingh

Sita Devi, Shrimati

Sivaprakasam, Shri S.

Sukhdev Prasad, Shri

Sumitra G. Kulkarni, Shrimati

Suraj Prasad, Shri

Sushila Shankar Adivarekar, Shrimati

Swaminathan, Shri V. V.

Tanvir, Shri Habib

Thakur, Shri Gunanand

Tilak, Shit J. S.

Tiwari, Shri Shankarlal
Tiwary, Pt. Bhawaniprasad
Tohra, Sardar Gurcharan Singh
Trivedi, Shri H. M.
Tyagi, Shri Mahavir
Varma, Shri Man Singh
Venigalla Satyanarayana, Shri
Vero, Shri M.
Vidyawati Chaturvedi, Shrimati
Villalan, Shri Thillai
Vyas, Dr. M. R.
Wajd, Shri Sikandar Ali
Yadav, Shri J. P.
Yadav, Shri Shyam Lal

NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill. There are no amendments. The question is:

"That clause 2 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—183; Noes—Nil

AYES-183

Abdul Khader, Shri M. S. Abid, Shri Qasim Ali Abu Abraham, Shri Advani, Shri Lal K. Ahmad, Shri Syed Ahmad, Dr. Z. A. Alva, Shri Joachim Alva, Dr. K. Nagappa Amjad Ali, Sardar Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Banarsi Das, Shri Barbora, Shri Golap Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B. C.

Bhardwai, Shri Jagan Nath -Bhatt, Shri Nand Kishore Bisi, Shri P. N. . Bobdey, Shri S. B. Buragohain, Shri N. C. Chakrabarti, Dr. R. K. Chandrasekharan, Shri K. Chattopadhyaya, Dr. Debiprasad · Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai. Shri Babubhai M. Choudhury, Shri M. M. Chowdhry, Shri A. S. - Daphtary, Shri C. K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gorav, Shri N. G. Gowda, Shri U. K. Lakshmana Guiral, Shri I. K. Gupta, Shri Bhupesh Gupta, Shri Shyamlal Hathi, Shri Jaisukhlal Himmat Sinh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain. Shri A. P. Jain, Shri Dharam Chand Jain, Shri Rattan Lal Jairamdas Daulatram, Shri Joseph, Shri N.

· Kalania, Shri I. K. Kalvan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kaul, Shri B. K. Kemparaj, Shri B. T. Kesri, Shri Sitaram Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishna, Shri M. R. Krishan Kant, Shri Krishnan, Shri N. K. Krishnaswamy, Shri K. A. Kulkarni, Shri A. G. Kulkarni, Shri B. T.

Tohra, Sardar Gurcharan Singh

The Constitution

Ramiah, Dr K

Kumbhaie, Shri N H Rao, Shri Katragadda Sriniyas Lakshmi Kumati Chundawat Shrimati Rathnabai Sicenivasa Rao, Shrimati Lalbuaia Shii Reddi, Shri Papi Madani, Shri M Asad Reddy Shri Janardhana Mahanti, Shri B K Reddy, Shri k V Raghunatha Reddy, Shri M Srinivasa Mahavir Dr Bhai Mahida, Shii U N Reddy, Shri Mulka Govinda Majhi, Shri C P Retaye, Shri A K Malaviya, Shii Haish Deo Roy, Shri Kalyan Malı, Shrı Ganesh Lal Roshan Lal, Shri Mandal, Shri B N Sangma Shii F M Mariswamy, Shri S S Saraswati Pradhan Shrimati Mathur, Shri Jagdish Piasad Sardesai, Shii S G Mehta, Shri Om Saroj Purushottam Khaparde Menon, Shri k. P. Subramanii Sarojini Kiishnarao Babar, Di Kumari Mirdha, Shri Ram Niwas Satyavatı Dang, Shrimatı Mohammad Chaudhary A Schamnad, Shri Hamid Ali Mohan, Shri V R Sen, Di Triguna Mohideen Shri S A Khaja Sen Gupta, Shri Dwijendralal Mohta Shu M K Shah Shii Manubhai Mukheriee, Shri Kali Sharma Shri Yogendra Mukherjee Shri Pranab Kumai Shashtri, Shri Bhola Paswan Mulla Shri A N Shilla, Shii Showaless K Munda, Shii B R Shukla, Shii Chaki ipani Muithy, Shri B P Nagaraja Shukla, Shii M P Musafir, Shri Gurumukh Singh Shyamkuman Devi Shrimati Narasiah, Shri H S Singh, Shii Bhupinder Narayanappa Shii Sanda Singh, Shri Bindeshwaii Prasad Narayani Devi Manaklal Vaima Singh, Shri D P Singh Shri Inder Nawal Kishore, Shii Singh, Shri M B Nurul Hasan, Prof S Singh, Shri Mohan Oberoi, Shri M S Singh Shii Ranbir Pai, Shri T A Singh Shii Sultan Panda Shri Brahmananda Singh, Shii Tiiloki Pande, Shri C D Singh, Di \ B Parashar, Shri V R Sinha, Shii Awadheshwii Piasad Patel, Shri Dahyabhai V Sinha, Shii Ganga Sharan Patel, Shri T K Sisodia, Shii Swaisingh Patil, Shri G R Sita Devi, Shrimati Patil Shri P S Sivaprakasam, Shri S Pitambei Das, Shri Sukhdev Prasad, Shri Prasad, Shri Bhola Sumitra G Kulkarni, Shiimati Prasad Shri k L N Surai Prasid, Shri Pratibha Singh, Shrimati Sushila Shankar Adivarekar, Shrimati Prithwi Nath, Shri Swaminathan, Shri V V Punnaiah, Shri Kota Tanvii, Shri Habib Purabi Mukhopadhyay, Shrimati Thakur, Shii Gunanand Puri, Shri Dev Datt Thengaii, Shii D Raha, Shri Sanat Kumar Tilak, Shii J S Raju, Shii V B Liwari, Shii Shankailal Ramaswamy, Shri K S Liwari, Pt Bhawamipias id

Trivedi, Shri H M
Tyagi, Shri Mahavir
Varma, Shri Man Singh
Venigalla Satyanarayana, Shri
Vero, Shri M
Vidyawati Chaturvedi, Shrimati
Villalan, Shri Thillai
Vyas Dr M R
Wajd, Shri Sikandar Ali
Yadav, Shri J P
Yadav, Shri Shyam Lal

NOES-NII

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting

(Clause 2 was added to the Bill)

MR DEPUTY CHAIRMAN The question is

That clause 3 stand part of the Bill"

11e House divided

MR DFPUTY CHAIRMAN Ayes— 182 Noes—Nil

AYES-182

Abdul Khader Shii M 5 Abdul, Shri Qasim Ali Abu Abraham Shii Advanı, Shrı I al K Ahm id, Shri Syed Ahmad, Dr Z A Alva, Shri Joachim Alva, Dr. K. Nagappa Amjad Alı Saidar Amla Shri Tirath Ram Anandam Shri M Arif, Shri Mohammed Usman Banarsı Das, Shri Barbora Shri Golap Basar Shri Todak Beiwa, Shri Jamna Lal Bhagwati, Shri B C Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P N

Bobdey Shri & B Buragohain, Shri N C Chakrabarti, Dr R K Chandrasekharan, Shri K Chattopadhyaya, Dr Debiprasad Chaudhari, Shri N P Chettii, Shri K B Chinai Shri Babubhai M Choudhury, Shri M M Chowdhry, Shri A S Daphtary Shii C k Das, Shii Balram Das, Shii Bipinpil Das. Shri Mahabir Deshmukh, Shri T G Dikshit, Shri Umashankai Dutt, Di Vidya Prakash Gadgil, Shri Vithal Goray, Shri N G Gowda, Shri U K Lakshmana Gunal, Shri 1 K Gupta Shri Bhupesh Gupta, Shri Shyamlal Hathi, Shii Jaisukhlal Himmat Sinh Shii Hussain, Shii Sved Jahanara Jaipal Singh Shrimati Jain, Shri A P Jain Shri Dharam Chand Jain Shri Rattan I al Jairamdas Daulatram, Shii Joseph, Shri N Kalania, Shri I k Kalvan Chand, Shri Kamalanathan Shri M Kapur, Shri Yashpal Kaul, Shri B K Kemparai, Shri B T Kesri, Shri Sitaram Khan Shri Magsood Ali Khan, Prof Rasheeduddin Kollut Shri M I Krishna, Shri M R Kushan Kant Shri Kushnan Shri N K Krishnaswamy Shri K \ Kulkarni Shii A G Kulkarni, Shra B T Kumbhue Shri N H Lakshmi Kumaii Chundawat Shrimati Lalbuaia Shri Madani Shri M Asad Mahanti Shii B K

237

(Thirtieth Amendment) Bill

Mahavir, Dr Bhai Mahida, Shri U N Majhi Shri C P Malaviya, Shri Haish Deo Malı, Shrı Ganesh Lal Mandal, Shri B N Mariswamy, Shri S S Mathur, Shri Jagdish Prasad Mehta, Shri Om Menon, Shri K P Subramania Mirdha, Shri Ram Niwas Mohammad, Chaudhary A Mohan Shri V R Mohideen, Shri S A Khaja Mohta, Shri M K Mukherjee Shri Kali Mukherjee, Shri Pinnab Kumar Mulla, Shri A N Munda, Shri B R Murthy, Shri B P Nagaraja Musafir Shii Gurumukh Singh Narasiah, Shri H S Narayanappa Shri Sandi Narayani Devi Manaklil Varma Shri mati Nawal Kishore, Shri Nurul Hasan, Prof S Oberoi, Shii M S Par Shri T A Panda, Shri Brahmananda Pande, Shri C D Parashar, Shri V R Patel, Shri Dahyabhai V Patel, Shri T K Patil, Shri G R Patil, Shri P S Pitamber Das, Shii Prasad, Shri Bhola Prasad, Shri K L N Pratibha Singh, Shiimati Prithwi Nath, Shri Punnaiah, Shri Kota Purabi Mukhopadhyay Shrimati Puri, Shii Dev Datt Raha, Shri Sanat Kumar Raju, Shri V B Ramaswamy Shri K S Ramiah, Di K Rao Shii Katragadda Sriniyas Rathnabai Sieenivasa Rao Shiimati Reddi, Shri Papi Reddy, Shri Janardhana

Reddy Shri K V Raghunatha

Reddy, Shri M. Sriniyasa Reddy, Shri Mulka Govinda Refaye, Shii A K Roshan Lal, Shii Roy Shri Kalyan Sangma, Shri F M Saraswati Pradhan Shrimati Sardesai Shii S G Saroj Purushottam Khaparde, Miss Sarojini Kiishnarao Babar, Dr Kumari Satyavatı Dang, Shrimatı Schamnad, Shri Hamid Ali Sen Di Friguna Shah, Shii Manubhai Sharma Shii Yogendia Shashtii, Shii Bhola Paswan Shilla, Shri Showaless K Shukla Shri Chakrapani Shukla Shii M P Shyamkumari Devi Shrimati Singh, Shri Bhupindei Singh, Shri Bindeshwari Prasad Singh, Shri D P Singh Shri Inder Singh, Shri M B Singh Shri Mohan Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh Dr V B Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sisodia, Shii Swaisingh Sita Devi, Shrimati Sivapiakasam Shri S Sukhdev Prasad, Shri Sumitra G Kulkarni, Shrimati Suraj Prasad Shri Suhhila Shankar Adivarekar, Shrimati Swaminathan Shii V V Tinvir Shri i Iabib Thakur, Shri Gunanand Tilak, Shii J S Tiwari Shii Shankarlal Tiwary, Pt Bhawanipiasad Tohra, Sardar Gurcharan Singh Trivedi, Shri H M Tyagi Shri Mahavii Varma, Shri Man Singh Venigalla Satyanarayanı Shri Vero, Shri M Vidyawati Chaturvedi Shrimati Villalan, Shii Thill i

Vyas, Dr. M. R. Wajd, Shri Sikandar Alı Yadav, Shri J P

Yadav, Shri Shyam I al

NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

Clause 3 was added to the Bill.

MR. DFPUTY CHAIRMAN The auestion is

"That clause 1, the Enacting Formula and the Title stand part of the Bill'

The House divided

MR DEPUTY CHAIRMAN A) es-183, Noes-Nil

AYFS—183

Abdul Khader Shii M S Abid, Shri Qasim Mi Abu Abraham Shu Advani, Shri Lal K Ahmad, Shii Sved Ahmad, Dr 7 A Alva, Shri Joachim Alva, Dr. k Nagappa Amiad Alı, Sardaı Amla, Shri Tırath Ram Anandam, Shri M Arif, Shri Mohammed Usman

Banarsi Das, Shri Barbora, Shir Golap Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shii B C Bhardwaj, Shii Iagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S B Buragohain, Shii N C

Chakrabarti Di R K Chandrasekharan, Shir K Chattopadhyaya, Dr Debipiasad Chaudhau, Shri N P Chettii, Shii K B Chinai Shri Babubhai M Choudhury, Shii M. M. Chowdhiv, Shri A S.

Daphtary Shri C K Das Shri Bipinpal Dass, Shu Mahabu Deshmukh, Shii T G Dikshit, Shri Umashankai Dutt, Dr. Vidva Prakash

Gadgil, Shii Vithal Goray, Shri N. G Gowda, Shri U K Lakshmana Gujral, Shu I K Gupta Shri Bhupesh Gupta, Shii Shyamlal

Hathi Shri Jaisukhlal Hi emat Sinh, Shri Hussain, Shri Syed

Jahanara Jupal Singh, Shamati Jain, Shri A P Jain Shii Dharam Chand Jain, Shu Rattan Lal Janamdas Daulatram, Shri Joseph, Shri N

Kalania, Shii J K Kalvan Chand, Shri Kamalanathan Shri M Kapui Shri Yashpal Kaul, Shri B K Kesii Shri Sitaram khan, Shri Magsood Ali Khan, Prof Rasheeduddin Kollur, Shri M L Krishna, Shri M R Krishan Kant, Shri Krishnan, Shu N. K. Krishnaswamy, Shri K A Kulkarni, Shii A. G. Kulkarni, Shri B T Kumbhare, Shii N H.

Lakshmi Kumaii Chundawat Shrimati Lalbuata Shri

Madani, Shri M. Asad Mahanti, Shii B K. Mahavir, Dr. Bhai Mahida, Shii U N Malhi, Shri C P Malaviya, Shri Harsh Deo Mali. Shri Ganesh Lal Mandal, Shii B N 1aiiswamy, Shri S S Mathur, Shri Jagdish Piasad Mehta, Shri Om Menon, Shri K P Subiamania Mirdha, Shri Ram Niwas Mohammad, Chaudhary A Mohan Shri V R Mohideen, Shii S A Khaja Mohta, Shu M K Mukherjee, Shri Kali Mukheriee, Shii Pianab Kumar Mulla, Shri A N Munda, Shri B R Murthy Shij B P Nagaraja Musafii Shri Gurumukh Singh

Natasiah, Shii H S

Narayanappa, Shii Sanda Narayanı Devi Manaklal Varma, Shrimati Nawal Kishore, Shii Nurul Hasan, Prof S Oberoi, Shri M S Pai. Shii T A Panda, Shri Brahmananda Pande Shri C D Parashar, Shir V R Patel Shri Dahvabhai V Patel, Shri T K Patil, Shri G R Patil, Shri P S Pitamber Das, Shii Prasad, Shri Bhola Prasad, Shii K I N Pratibha Singh Shiimati Prithwi Nath, Shii Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimiti Puri, Shri Dev Datt

Raha, Shri Sanat Kumai Raju, Shri V B

Ramaswamy, Shii K S

Rao, Shri Katragadda Srinivas

Rathnabai Sieenivasa Rao, Shiimati

Ramiah, Dr K

12 RSS/72-9

Reddi, Shri Papi Reddy, Shri Janaidhana Reddy, Shri K V Raghunatha Reddy, Shii M Srinivasa Reddy, Shii Mulka Govinda Refaye, Shri A K Roshan Lal Shri Roy Shri Kalyan Ruthnaswamy, Shii M

Sangma, Shu E M Saraswati Pradhan, Shrimati Sardesai, Shri S G Saioj Purushottam Khaparde, Miss Sarojini Krishnarao Babar, Dr. Kumari Satyavatı Dang, Shrimatı Savita Behen, Shrimati Schamnad Shri Hamid Ali Sen, Dr Triguna Sen Gupta Shri Dwijendralal Shah Shri Manubhai Sharma, Shii Yogendra Shashtri Shri Bhola Paswan Shilla Shii Showaless K Shukla Shii Chakiapani Shukla, Shii M P Shyamkumarı Devi Shrimati Singh Shri Bhupinder

Singh, Shri Bindeshwari Prasad Singh, Shri D P Singh, Shri Inder Singh Shii M B Singh, Shri Mohan Singh Shii Ranbir Singh, Shii Sultan Singh, Shri Triloki Singh, Dr V B Sinha Shri Awadheshwai Piasad

Sinha, Shri Ganga Sharan Sisodia, Shii Swaisingh Sita Devi, Shrimati Sivapiakasam, Shri S Sukhdey Prasad, Shri Sumitia G Kulkarni, Shrimati

Suraj Prasad, Shri Sushila Shankar Adivarekar, Shrimati Swaminath in Shii V V

Tanvir, Shii Habib Thakur, Shir Gunanand Filak, Shir J S Tiwari, Shii Shankarlal Tiwaiy Pt Bhawaniprasad Tohra, Sardar Gurcharan Singh Trivedi, Shir H. M. Tyagi, Shri Mahavii

Varma, Shri Man Singh Venigalla Satyanarayana Shri Vero, Shri M Vidyawati Chaturvedi Shrimati Villalan, Shri Thill u Vyas, Dr. M. R

Wajd, Shii Sikandar Ali

Yaday, Shii J. P. Yaday Shii Shyam Lal

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI H R GOKHALL Sn, I beg to move

That the Bill be passed"

MR DIPUTY CHAIRMAN The question is

That the Bill be passed"

The House divided

MR DEPUTY CHAIRMAN Ayes--

AYES-184

Abdul Khader Shir M S
Abid Shir Qisim Ali
Abu Abraham Shir
Advani Shiri Lal K
Ahmad Shiri Syed
Ahmad, Dir Z A
Alva, Shiri Joachim
Alva, Dr. K. Nagappa
Amjad Ali, Sardar
Amlir Shiri Tirath Ram
An ind im Shiri M
Arif, Shiri Mohammed Usman

Banaisi Das Shii Barbora, Shri Golap Basai Shii Todak Berwa Shri Jamna Lal Bhazwati Shii B C Bhardwaj Shii Jagan Nath Bhatt Shii Nand Kishore Bisi Shii P N Bobdey, Shri S B Buragohain Shri N C

Chakrabarti Di R K
Chandrasckharan Shri K
Chattopadhyaya Dr Deliprasad
Chaudhari Shri N P
Chettii Shri K B
Chinar Shri Babubhar M
Choudhury Shri M M
Chowdhry, Shri A S

Daphtary Shar C k
Das Shar Bipinpal
Dass Shar Mah bi
Deshmukh Shar I G
Dikshit Shar Umashankat
Dutt Di Vidya Prakash

Godgil Shir Vithal Goray Shir N. G. Gowda Shir U. K. Lakshmana Gujial Shir I. K. Gupta Shir Bhupesh Gupta Shir Shyamlal

Hathi Shii laisukhlal Himmat Sinh Shii Hussain Shii Syed

Jahan ir Jaip d Singh Sh im iti Jain, Shir A P Jun Shir Dh iram Chand Jain, Shir Rattan I al Juramdas Daulatram Shir Joseph Shir N

Kilania Shir I K Kalyan Chand, Shir Kimalanathan Shir M Kapur Shir Yashpal Kaul Shir B K Kempuraj Shir B T Kesir, Shir Sitaram Khin Shir Magsood Ali

Khan Prot Rasheeduddin

Kollur Shri M J Krishna, Shri M R Krishan Kant Shri Krishnin, Shri N K Krishnaswamy, Shri K. A. Kulkarni Shri A G Kulkaini Shii B T Kumbhare, Shri N H

Lakshmi Kum'ii Chundawat, Shrimati Lalbuaia Shii

Madani Shri M Asad Mahanti Shri B K Mahayii Di Bhai Mahida, Shri U N Majhi Shii C P Malaviya Shri Haish Deo Mali Shii Ganesh Lal Mandal Shri B N Mariswamy Shri S S Mathur, Shii Jagdish Prasad Mehta, Shri Om Menon, Shii K. P. Subramania Mildha, Shii Rim Niwas Mohammad Chiudhary A Mohan, Shri V R Mohideen, Shii S A Khaja Mohta Shri M K Mukherjee, Shri Kali Mukheijee, Shii Pranab Kumu Mulla Shii A N Munda Shri B R Murthy Shri B P Nagaraja Musafir Shu Gurumukh Singh

Nan, Shri G Gopinathan Narasiah, Shri H S Narayan ippa, Shri Sandi Narayani Devi Manaklal Vai na Shirt Nawal Kishore, Shri Nurul Hasan, Prof S

Oberot Shri M S

Pai, Shri F A Panda Shri Brahmananda Pinde Shir (D Parashar Shu V R Patel Shri Dahvabhat V Patel, Shri T K Patil Shri G R Patil, Shir P S

Pitambei Das Shri Prasad Shii Bhola Prasad Shii K L N Pratibha Singh Shrimati Prithwi Nath Shri Punnaith Shii Kota Puribi Mukhopadhyay Shiimiti Puri, Shri Dev Datt

Raha, Shri Sanat Kumai Raju Shri V B Ramaswamy Shii K S Ramiah Di K Rao, Shri Katragadda Srinivas Rathnabai Sieenivasa Rao, Shiimat Reddi, Shri Papi Reddy Shri Janardhana Reddy, Shii K V Raghunatha Reddy, Shri M Srinivasa Reddy, Shii Mulka Govinda Refaye, Shir 1 K Roshan Lal Shii Roy, Shri Kalyan Ruthnaswamy Shri M

Sangma, Shii E M

Singh Shri Triloki

Sinha Shii Awidheshwai Prasad

Singh Dr V B

Saraswatt Pradhan, Shrimati Saidesai, Shii S G Saioj Purushottam Khaparde, Miss Sarojini Krishnarao Babai Di Kumari Satyavati Dang Shrimati Savita Behen Shrimati Schamnad Shii Hamid Ali Sen, Dr Triguna Sen Gupta, Shii Dwijendialal Shah, Shri Manubhai Sharma, Shri Yogendia Shashtri Shri Bhola Paswin Shilla Shri Showaless K Shukla Shri Chakrapani Shukla, Shri M P Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Bindeshwari Prasad Singh, Shri D P Singh Shri Indei Singh, Shri M B Singh, Shri Mohan Singh, Shii Ranbii Singh Shii Sultan

Sinha Shii Ganga Sharan Sisodia, Shii Swaisingh Sita Devi Shiimati Sivapiakasam, Shii S Sukhdev Prasad, Shii Sumitra G Kulkarni Shiimati Suraj Prasad Shii Sushila Shankai Adiyaickii Shiimati Swaminathan, Shii V V

Tanvii Shii Habib
Fhakui, Shii Gunanand
Tilak, Shii J S
Tiwaii, Shri Shankarlal
Tiwaiy, Pt Bhawanipiasad
Tohia Sardar Guichaian Singh
Trivedi, Shii H M
Tyagi, Shii Mahavii

Varma, Shri Man Singh Venigalla Satvan u iv in a Shri Vyas, Di M R Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vyas Di M R

Wajd, Shii Sikandai Ali

Yadav, Shii J. P. Yadav, Shii Shyam Lal

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of Members present and voting

MR DEPUTY CHAIRMAN Next item of the legislative business

HON MEMBERS No, no

MR DIPUTY CHAIRMAN We are sitting till 600 pm (Interruptions) But if the Members agree that the rest of the business can be finished by tomorrow, then we can adjourn the House. Do you agree that the rest of the items on he agenda will be limished by tomorrow because we have to finish the business also?

AN HON MIMBIR Tomorrow we will finish

MR DIPUTY CHAIRMAN If the Members agree that we can finish the business tomorrow, we can adjourn today

The House stands adjourned all 11 00 AM tomorrow

The House then adjourned at fitty minutes past four of the clock till eleven of the clock on Wednesday the 23rd August, 1972